

The question is:

"That the following amendment made by the House of the People in the Bill further to amend the Cantonments Act, 1924, be taken into consideration, namely:—

"That at page 1, line 3, for '1952', substitute '1953'."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

"That the amendment made by the House of the People in the Bill be agreed to."

The motion was adopted.

THE ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (DECLARATION OF NATIONAL IMPORTANCE) AMENDMENT BILL, 1953.

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA) : Sir, I move that the following amendments made by the House of the People in the Bill to amend the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951, be taken into consideration, namely:—

"1. That at page 1, after line 21, add:—

'ASSAM STATE

District *Sadiya Frontier Tract*

1. The stone boundary pillar of the Ahom period ... Sadiya" ■"2. That at page 2,—

(i) after line 3, insert:—

'District *Bijapur*

1. Inscriptions	Almel
Do.	Indi
3. Do.	Tambe
4. Do.	Salotgi

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(ii) for numbers 1, 2, 3 and 4 in lines 5, 7, 8 and 10 substitute 5, 6, 7 and 8."

"3. That at page 2, after line 17, insert:—

'ANDHRA STATE

District *Kurnool*

1. Umamahesvara-swami Temple . . . Yaganti
2. Old Cave Temple . . . Yaganti
3. Nandavaram Temple including the Sculpture of Subrahmanya . . . Nandavaram "

"4. That at page 2, after line 21, insert:—

'District *Muzaffarpur*

2. Juma Mosque . . . Hajipur'."

"5. (1) That at page 2,—

(i) after line 30, insert:—

- '6. Khadsamla Caves . . . Nenavali'; and

(ii) in lines 31, 32, 34 and 35, for Nos. 6, 7, 8 and 9, substitute 7, 8, 9 and 10.

(2) That at page 3, lines 3 and 10, for Nos. 10 and 11 substitute Nos. 11 and 12".

"6. That at page 3, for lines 4 to 8 substitute:—

- (a) Ambarkhana
- (b) Andra Vav
- (c) Dharma Kothi
- (d) Naikinicha Sajja
- (e) Teen Darwaja
- (f) Wagh Darwaja
- (g) Tatbandi together with bastions'."

"7. That at page 3, for lines 11 and 12 substitute:—

'District *North Satara*

13. Jhabareshwar Mahadeo Temple . . . Phaltan "

[Shri K. D. Malaviya.]

"8. That at page 3,—

(i) omit lines 29 and 30; and

(ii) in line 32, for No. '2' substitute No. '1'."

"9. That at page 3,—

(i) omit lines 33 to 37; and

(ii) in lines 39 and 41 for Nos. '6 and 7' substitute Nos. '2' and '3'."

"10. That at page 3,—

(i) after line 42, insert:—

'District Cuttack

1. Churagarh Fort locally known as Sarangarh, excluding the area acquired by the State Government . . . Dadhapatna';

(ii) in line 44, for '1' substitute '2'; and

(iii) in line 46, for '2' substitute '3'."

"11. That at page 3, after line 47, add:—

4. Churagarh Fort excluding the area acquired by the State Government . . . Churanga Bhalunka Krishnanagar'."

"12. (1) That at page 3, after line 52, add:—

(c) in the entries under the heading 'Hyderabad State' and under the sub-heading 'District Raichur' the following entries shall be added at the end, namely:—

'19A. Rock edicts of Asoka on two hills, known as Gavimath and Pal-kigundu. Kopbal

19B. Rock edicts of Asoka Maski'."

(2) That at page 4, line 1, for '(c)' substitute '(d)'."

"13. That at page 4, after line 23, insert:—

(e) in the entries under the heading 'Mysore State' and after

the entries under the sub-heading 'District Bangalore' and before the entries under 'District Chitaldrug' the following sub-heading and entry shall be inserted, namely:—

'District Bellary

8A. Parvati and Kartikeya temples Kumaraswami betta, Sandur'."

"14. That at page 4, for line 37, substitute:—

(ii) entries 8, 10, 12, 14, 17, 20, 22, 23 and 24 shall be omitted;

(iii) after existing entry 15, the following entry shall be inserted, namely:—

'15A. Old Parsvanath Temple. Miyani'."

"15. That at page 5, after line 19, insert:—

'ORISSA STATE

'District Mayurbhanj

1. Prehistoric sites Baidyapur
2. Do. Kuchai
3. Do. Kuliana
4. Ruins of ancient fort Haripur'."

MR. DEPUTY CHAIRMAN: The motion is open for discussion. There are two amendments. One is by Mr. Bhanj Deo, but he is not here. Mr. Onkar Nath's amendment is out of order.

DR. RAGHUBIR SINH (Madhya Bharat): I am not speaking on Mr. Onkar Nath's amendment, Sir. I want to toring a completely different thing to your notice, and that is, as I have already said before that unfortunately the drafts brought forward by the Education Ministry have invariably been prepared in a slipshod way. I repeat the same thing here again. I wanted to bring it to your notice and that is why I was waiting for your ruling on the point raised by Shri Rajagopal Naidu, for in this series of amendments.....

MR. DEPUTY CHAIRMAN: But these are not consequential amendments.

DR. RAGHUBIR SINH: I am going to raise another point. Please do not be in haste, Sir. I want to bring to your notice, Sir, that on page 4

MR. DEPUTY CHAIRMAN: Of what?

DR. RAGHUBIR SINH:.....of the original Bill. There in line 24, (d) must be (f). This correction has not been made by the House of the People.

MR. DEPUTY CHAIRMAN: That is a consequential amendment. We can make it. For that, it need not have to go to the House of the People.

DR. RAGHUBIR SINH: There is one more, Sir. Then in line 33, (e) should be (g). What I want to know is whether we can do these things here. In case these amendments will have to go to the other House.....

MR. DEPUTY CHAIRMAN: It is not necessary. They are all consequential amendments. If the House accepts the amendments, all those things will be made by our office.

DR. RAGHUBIR SINH: In this connection I want to bring another thing to your notice. The last time when this question was being discussed here, I raised the question regarding monuments in Part C States and my eminent friend over there promised to let us know as to what is the final legal view on that point.

SHRI GULSHER AHMED (Vindhya Pradesh): Was the promise made in the House or outside the House?

MR. DEPUTY CHAIRMAN: The debate on these amendments has to be confined to these amendments.

DR. RAGHUBIR SINH: What I wanted to bring before the House was.....

MR. DEPUTY CHAIRMAN: If you have anything to say for or against

these amendments, you may say; the other things are not relevant.

DR. RAGHUBIR SINH: I wanted to bring these two points.....

MR. DEPUTY CHAIRMAN: These are consequential amendments.

SHRI ONKAR NATH (Delhi):

श्री ओंकार नाथ (दिल्ली): उपाध्यक्ष महोदय, आइटम नम्बर १४ की ओर आपका ध्यान दिलाना चाहता हूँ। अभी इस बिल के साथ जो नोट मिनिस्ट्री की तरफ से दिया गया है वह नोट मेरी समझ में नहीं आया। जो नोट दिया गया है, उसमें आइटम नं० १४ के बारे में तीसरे पैराग्राफ में लिखा गया है कि :

"Jama Masjid at Verval: This mosque built out of Hindu material is absolutely plain and devoid of any architectural feature. The only noticeable feature is a Hindu dome....."

इसके माने मेरी समझ में नहीं आया। मैं समझ नहीं पाया कि यह क्यों लिखा गया है और यह कि जामा मस्जिद का डोम कब और कैसे हिन्दू डोम बन गया। यह जो नोट लिखा गया है, उसे मैं बिल्कुल बेतुका और गैर जिम्मेदाराना समझता हूँ। इसी तरह से आखिरी पैराग्राफ में यह लिखा है कि ये टैम्पल्स, ये मन्दिर, पहले नेशनल इम्पाटंस के थे, लेकिन अब नहीं रहे क्योंकि उनकी हालत बहुत तबदील कर दी गई है और उनको एकदम से रिनोवेट (renovate) कर दिया गया है। इसी तरह से शतरंजय हिल्स के मन्दिरों के बारे में कहा गया है। इससे भी ज्यादा इम्पाटेंट जो बात है वह अगला आइटम (item) है, जिसमें कि कहा गया है कि पहले नेशनल इम्पाटेंस (national importance) का था लेकिन अब उसको डिलीट (delete) कर दिया गया है क्योंकि.....

Mn. DEPUTY CHAIRMAN: What fe the amendment that you are referring to.

SHRI ONKAR NATH: I am speaking on item No. 14, page 4, line 37 of the Bill. Here it is written: "Substitute the following" and there is an item here in the explanatory note of the Ministry, page 6, that the Temples at Shatrunjay Hill have been so thoroughly renovated and modernized that there is hardly any ancient feature left.

मैं मिनिस्टर साहब से यह कहना चाहता हूँ कि वे चीजें जो पहले नेशनल इम्पाटेंस की करार दी गई थीं उसका अकसद क्या था। उसका अकसद तो यही था कि उस इमारत की हिफाजत की जाय। उस इमारत पर कब्जा चाहे किसी का रहे, जैसे कि दिल्ली में जुमा मस्जिद है और वह पब्लिक के इस्तेमाल में रहे, लेकिन उसको कोई तब्दील नहीं कर सकता। इसी तरह से उन मंदिर की इमारतों पर कब्जा चाहे किसी का रहा हो लेकिन जब वह नेशनल इम्पाटेंस की मान ली गई थीं तो फिर उसको कैसे रिनोवेट किया गया। अगर यह मान लिया गया है कि यह हिस्टारिकल मानुमेंट (Historical Monument) है, तो फिर वह कैसे बदला जा सकता है और उसको कैसे उससे हटाया जा सकता है। अगर किसी ने उसका पिलर (pillar) या डोम (dome) हटा दिया है, तो उसके अपर कार्यवाही होनी चाहिये। क्या गवर्नमेंट की बगैर इजाजत के वह रिनोवेट कर दी गई है। जो इमारतें हिस्टारिकल मानुमेंट ऐक्ट के अन्दर आ गई हैं, उनको इस कानून के मातहत रिनोवेट नहीं किया जा सकता। यह जो चीज हुई वह किस तरह हुई? मैं चाहता हूँ कि मिनिस्टर साहब इस पर रोशनी डालने की कृपा करें।

इसी तरह से एक वेल (well) कुआं है, जिसको कि इसलिये लिस्ट से निकाल रहे

हैं कि उस पर हमारा कोई कंट्रोल नहीं और उसको रिपेयर (repair) नहीं कर सकते। जैसे कि और इमारतों पर कंट्रोल करते हैं उसी तरह से इस कुएं पर भी कंट्रोल क्यों नहीं होता। चूंकि वह चीज हिस्टारिकल मानुमेंट में आ गई है, उसकी विज्ञापित छप चुकी है, इसलिये उसको कंट्रोल करना चाहिये।

SHRI K. D. MALAVIYA:

श्री के० डी० मालवीय : आप किस वेल (कुएं) का जिक्र कर रहे हैं?

SHRI ONKAR NATH:

श्री ओंकार नाथ : इसमें आइटम १४ में उसका नाम लिखा हुआ है, स्टेप वेल एट घुमली, या ऐसे ही कुछ। इसमें जो उसको लिस्ट से हटाने की दलील दी गई है उसके बारे में मैं चाहता हूँ कि आप रोशनी डालें।

मैं चाहता हूँ कि आप इस पर भी रोशनी डालने की कृपा करें कि आइटम १४ के पैरा-ग्राफ ३ में जो शब्द "हिन्दू मंदिरियल" का प्रयोग हुआ है उसके क्या माने हैं। दूसरी बात यह कि जो इन इमारतों को रिनोवेट कर दिया गया है, जो इनकी कायाकल्प कर दी गई है, वह कैसे हुआ। जब ये इमारतें इस कानून के मातहत आती हैं, तो वे कैसे तब्दील कर दी गईं और उन ऐन्सियेंट मानुमेंट्स (ancient monuments) को माडर्नाइज (modernise) कैसे किया गया। अगर इसी तरह से होता रहा तो फिर कोई भी इमारत ऐन्सियेंट मानुमेंट नहीं रहेगी। ये चीजें मेरी समझ में नहीं आईं, इसलिये मैंने इस ओर आपका ध्यान दिलाया।

[For English translation, see Appendix VI, Annexure No. 130.]

SHRI K. B. LALL (Bihar):

श्री के० बी० लाल (बिहार) : श्रीमान्, यह जो अमेंडमेंट्स हाउस आफ पीपुल्स से

हाकर आय हैं उनसे मालूम होता है कि वह इस बिल में कुछ आइटम्स जोड़े गये हैं। इस तरीके से वहाँ कुछ जोड़े जायें, फिर कुछ यहाँ जोड़े जायें और फिर दुबारा वहाँ जोड़े जायें तो इस तरह यह काम चलता ही रहेगा। मालूम नहीं कि यह कांस्टीट्यूशनल (constitutional) दिक्कत है या नहीं। मेरे पास ओरिजिनल ऐक्ट (original Act) नहीं है लेकिन मेरा खयाल है कि इसमें शायद यह 'अथॉरिटी (Authority)' दी हुई है कि जो मानुमेंट्स हिस्टारिकल इम्पाटेंस के मिलें उनको गवर्नमेंट लिस्ट में इंकलूड (include) कर ले। अगर इस तरह का हो तो फिर बड़ी सुविधा की बात होगी कि जो भी मानुमेंट मालूम हों उनको जोड़ दिया जाय। अगर ऐसा नहीं है तो उस ऐक्ट में ऐसा अमेंडमेंट गवर्नमेंट ले आये कि जिसमें यह पावर मिनिस्ट्री को दे दी जाय कि जब उनकी निगाह में यह बात आये कि फलां हिस्टारिकल मानुमेंट है तो उसको लिस्ट में जोड़ ले और गजट कर दे।

M-R. DEPUTY CHAIRMAN: You know the Constitution, Mr. Lall. A Bill that has originated in this House has to be passed by the other House. If the other House passes any amendments, we have to consider them. You know the Constitution.

SHRI K. B. LALL:

श्री के० बी० लाल : जनाबवाला, मेरी बात शायद आपके इल्म तक नहीं पहुँच रही है। मैं कुछ और ही कह रहा हूँ।

M<- DEPUTY CHAIRMAN: Please look here. The discussion now is confined only to the amendments. You cannot bring in any extraneous matter.

SHRI K. B. LALL:

श्री के० बी० लाल : मैं उसके खिलाफ नहीं बोल रहा हूँ। मुश्किल यह है कि मेरी भाषा आप तक पहुँच नहीं रही है। मैं यह कह

रहा हूँ कि यह सही है कि कानून के अन्दर ये सब चीजें आनी चाहियें। मैं अमेंडमेंट को अपोज (oppose) नहीं कर रहा हूँ। मैं तो यह कह रहा हूँ कि कानून में ऐसी तब्दीली हो जाय तो बहुत सुविधा हो कि गवर्नमेंट को यह पावर (power) मिल जाय कि जो भी आइटम्स उसको जोड़ना हों वह जोड़ ले, न कि यह हो कि हर मामले में वह बिल के जरिये से हाउस के सामने आये। एक बार इस हाउस से पास कराये और फिर उस हाउस से पास कराये। अगर ऐसा अमेंडमेंट कानून में हो जाता है तो बहुत आसानी हो जायेगी।

इसके बाद एक बात और मैं कहना चाहता हूँ। एक बहुत बड़ा जरूरत आइटम है जो कि हमारे जिले में है और उसका छुड़ दिया गया है। मैं यह बात अमेंडमेंट के अन्दर ही कह रहा हूँ, उसके बाहर की यह बात नहीं है। हुजूर के हुक्म के मुताबिक हम अमेंडमेंट से बाहर नहीं बक सकते। चूंकि यह बात अमेंडमेंट के अन्दर आती है इसलिये ही मैं यह बात कह रहा हूँ।

तो मैं यह कहना चाहता हूँ कि अगर मेरे जिले की बात इसमें इंकलूड नहीं किया जाता तो वह गलती होगी। अगर वह इंकलूड नहीं होता है तो मुझे उसके लिये एक अमेंडमेंट देना पड़ता है। लेकिन मुझे उम्मेद है कि मिनिस्टर साहब उसको शामिल कर लेंगे। इसीलिये मैं कह रहा था कि ऐसा कानून बन जाय तो बड़ा अच्छा हो कि गवर्नमेंट को पावर हो कि जब ऐसा चीजें उसकी नज़र में आये, तो उनको शामिल कर ले।

इन शब्दों के साथ मैं इस अमेंडमेंट्स का समर्थन करता हूँ।

[For English translation, see Appendix VI, Annexure No. 131.]

SHRI M. P. N. SINHA (Bihar): Sir, I have in the first instance to thank the Government

MR. DEPUTY CHAIRMAN: We have to finish at 6-30 P.M.

SHRI M. P. N. SINHA: Yes, Sir. I have to thank the Government for including the mosque about which I had spoken on the last occasion, i.e. the mosque at Hajipur. I think, Sir, that the contention of the hon. Member, Shri K. B. Lall, is not correct. There are certain powers inherent in the Constitution and which are given to the Parliament. He wants that those powers should be delegated to the Ministry.

MR. DEPUTY CHAIRMAN: You need not reply to him, Mr. Sinha.

SHRI M. P. N. SINHA: And then, Sir, in course of time you get information about some more ancient monuments and they have got to be added to the list. I think the Government for this. I support the amendment.

SHRI K. D. MALAVIYA: I admit, Sir, that the wording 'Hindu material' is unfortunately used. It should not have been used in the explanatory note. I myself do not understand how it became 'Hindu material'.

MR. DEPUTY CHAIRMAN: It is not relevant.

SHRI K. D. MALAVIYA: I said this because my hon. friend referred to it.

With regard to the other point, Government thought that certain monuments which had been entirely renovated should not be considered as having any archaeological importance and therefore we have not included them in the new list. Now, if a monument is wholly renovated and its historical structure changed, it is no use putting it on the list and that is why we have given this explanation against items in No. 14. They are completely changed, and as such are not of any great importance.

MR. DEPUTY CHAIRMAN: The question is:

That the following amendments made by the House of the People in the Bill to amend the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951, be taken into consideration, namely:—

"1. That at page 1, after line 81, add:—

'ASSAM STATE

District Sadiya Frontier Tract

1. The stone boundary pillar of the Ahom period 'Sadiya'."

"2. That at page 2,—

(i) after line 3, insert:—

'District Bijapur

1. Inscriptions Almel
2. Do. . . . Indi
3. Do. . . . Tambe
4. Do. . . . Salotgi';

(ii) for numbers 1, 2, 3 and 4 in lines 5, 7, 8 and 10, substitute 5, 6, 7 and 8."

"3. That at page 2, after line 17, insert:—

'ANDHRA STATE

District Kurnool

1. Umampheswaraswami Temple Yaganti
2. Old Cave Temple Yaganti
3. Nandavaram Temple including the Sculpture of Subrahmanya Nandavaram'."

"4. That at page 2 after line 21, insert:—

'District Muzaffarpur

2. Juma Mosque Hajipur'."

"5. (1) That at page 2,—

(i) after line 30, insert:—

'6. Khadsamla Caves .. Nenavali; and

(ii) in lines 31, 32, 34 and 35, for Nos. 6, 7, 8 and 9 substitute 7, 8, 9 and 10"

(2) That at page 3, lines 3 and 10 for Nos. 10 and 11 substitute Nos. 11 and 12."

"6. That at page 3, for lines 4 to 8 substitute:—

- (a) Ambarkhana
- (b) Andra Vav
- (c) Dharma Kothi
- (d) Naikinicha Sajja
- (e) Teen Darwaja
- (f) Wagh Darwaja
- (g) Tatbandi together with bastions' "

"7. That at page 3, for lines 11 and 12 substitute:—

'District North Satara

13. Jhabareshwar Mahadeo Temple . . . Phaltan'."

"8. That at page 3,—

- (i) omit lines 29 and 30; and
- (ii) in line 32, for No. '2' substitute No. 'IV

"9. That at page 3.—

- (i) omit lines 33 to 37; and
- (ii) in lines 39 and 41 for Nos. '6 and 7' substitute Nos. '2 and 3'."

"10. That at page 3,— (i) after line 42, insert:—

'District Cuttack

1. Churangarh Fort locally known as Sarangarh, excluding the area acquired by the State Government . . . Dadhapatna'.

- (ii) in line 44, for '1' substitute '2': and
- (iii) in line 46, for '2' substitute '3'."

"11. That at page 3, after line 47. add.—

4. Churangarh Fort excluding the area acquired by the State Government . Churanga Bhalunka Krishnanagar'."

"12. (1) That at page 3, after line 52, add—

(c) in the entries under the heading 'Hyderabad State' and under the sub-heading 'District Raichur' the following entries shall be added at the end, namely.—

'19A. Rock edicts of Asoka on two hillocks, known as Gavimith and Palkigundu . . . Kopbal

19B. Rock edicts of Asoka Maski'."

"(2) That at page 4, line 1, for '(c)' substitute '(d)'."

"13. That at page 4, after line 23, insert:—

(e) in the entries under the heading 'Mysore State' and after the entries under the sub-heading 'District Bangalore' and before the entries under 'District Chitaldrug' the following sub-heading and entry shall be inserted namely:—

'District Bellary

8A. Parvati and Kartikeya temples . . . Kumaraswami . . . betta, Sandur'."

"14. That at page 4. for line 37, substitute:—

"(ii) entries 8, 10, 12, 14, 17. 20. 22. 23 and 24 shall be Omitted;

(iii) after existing entry 15, the following entry shall be inserted, namely:—

15A. Old Pajsvanarh Temple . . . Miyani'."

"15. That at page 5. after line 19 insert:—

'ORISSA STATE

District Maytirbhanj

- 1. Prehistoric sites . . . Baidyapur
- 2. Do . . . Kuchni
- 3. Do . . . Kuliana
- 4. Ruins of ancient fort . . . "

The motion was adopted.

DR. RAGHUBIR SINH: May I know, Sir, whether those two amendments are going to be included in this list of amendments?

MR. DEPUTY CHAIRMAN: That was only consequential.

DR. RAGHUBIR SINH: In this list, there is a series of similar consequential amendments already included.

MR. DEPUTY CHAIRMAN: All that will be looked into.

DR. RAGHUBIR SINH: The numbering will have to be changed.

MR. DEPUTY CHAIRMAN: I have told you that this will be done by the office. That is only consequential.

The question is:

"That the amendments made by the House of the People in the Bill be agreed to."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 1-30 P.M. on Monday.

The Council then adjourned till half past one of the clock on Monday, the 21st December 1953.

COUNCIL OF STATES

Monday, 21st December 1953

The Council met at half past one of the clock, MR. CHAIRMAN in the Chair.

DEAL ANSWERS TO QUESTIONS

FINANCIAL ASSISTANCE FOR MYSORE

*377. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) whether the Government of Mysore have approached the Government of India for financial assistance to tide over their deficit this year; and

(b) if so, what is the amount asked for and how much has been given to them?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C SHAH): (a) No, Sir.

(b) Does not arise.

SHRI K. S. HEGDE: What is the principle on which this dole is given?

MR. CHAIRMAN: Look here, Mr. Hegde. The question was straight: Did Mysore apply? Answer is "No". Why should we go into the principles on which loans are given?

STRICTURES PASSED BY COURTS OF LAW ON THE SPECIAL POLICE ESTABLISHMENT

*378. SHRI S. N. DWIVEDY: Will the Minister for HOME AFFAIRS be pleased to state:

(a) how many cases were there in each year since 1947 out of those investigated by the Special Police Establishment and tried by courts of law in which the court passed strictures against the officers of the Special Police Establishment; and

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(b) what action has been taken by Government on such strictures of the courts?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). I place a statement on the Table of the House showing the number of cases (yearwise) in which strictures were passed by the trial courts against the officers of the Special Police Establishment and the action taken by the Government against those officers on such strictures. [See Appendix VI, Annexure No. 132.]

SHRI S. N. DWIVEDY: Is it a fact that the Calcutta High Court passed some remarks against the Special Police Establishment Investigation Officer while acquitting the former Director of Industries who was sentenced by the Tribunal to fine of over Rs. 3 lakhs?

SHRI B. N. DATAR: I have no information about the Calcutta High Court. But the strictures referred to here have been by the trial courts.

*379. [The questioner (Shri M. Basavapunnaiiah) was absent. For answer, vide col. 3012 infra.]

*380. [The questioner (Shri M. Basavapunnaiiah) was absent. For answer, vide col. 3012 infra.]

CONTRACT FOR STRINGING OF CHARPOYS AND RE-CANING OF CHAIRS

*381. SHRI K. C. GEORGE: Will the Minister for DEFENCE be pleased to state:

(a) whether the regular work of restringing of charpoys and re-caning of chairs carried out by the M.E.S. at Delhi has been given to contractors; and

(b) if the answer to part (a) above be in the affirmative, how many such contracts have been entered into, what is the amount involved in each, and what is the likely saving to Government as compared to last year's expenditure on this work?